

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1728
ANSWERED ON:04.08.2010
STRIKE IN NLC
Ramasubbu Shri S.

Will the Minister of COAL be pleased to state:

- (a) whether the labourers/employees of Neyveli Lignite Corporation (NLC) recently went on strike;
- (b) if so, the details thereof and the extent to which the functioning of NLC has been affected;
- (c) whether any steps have been taken to avert the frequent strikes and to improve NLC's functioning;
- (d) if so, the details thereof; and
- (e) If not, the reasons therefor?

Answer

MINISTER OF STATE (IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) : Yes, Sir. Certain non-recognized unions went on strike from the night shift of 02/06/2010 (2200 hrs. to 0600 hrs.) to the second shift of 03/06/2010 (1400 hrs. to 2200 hrs.).

Also, Neyveli Lignite Corporation (NLC) Workers Progressive Union (affiliated to DMK) and NLC Pattali Thozhir Sangam (affiliated to PMK) (both recognized unions) have gone on strike from the night shift of 30/06/2010 (2200 hrs. to 0600 hrs.) to the second shift of 05/07/2010 (1400 hrs. to 2200 hrs.) over the issues of Unionized workers wage revision.

(b) : The demands of the Unions (both Recognized and Non- recognized) are related to Unionized workers wage revision. Though the bilateral discussions/wage negotiations were going on, both the Unions served strike notices and chose to go on strike even when the matter was pending before the conciliation authority.

All the Executives, Supervisors and Contract workmen meanwhile attended duty in normal strength. There was thus no impact of the strike on lignite production and power generation was quite normal during the strike period.

(c)&(d) : NLC has been taking adequate steps to maintain harmonious industrial relations by implementing all the provisions of the various statutes, especially on welfare of the employees in terms of statutory and non-statutory benefits. NLC is committed to the philosophy of participative management and for resolving conflicts/issues through adopting collective bargaining process. The management and the unions repose confidence in the collective bargaining process and resolve many issues across the table without giving room for any industrial unrest. Periodical discussions are conducted with the recognized unions to settle the common issues pertaining to workmen of NLC and to improve the functioning of the organization. The facts relating to the settlement of common interest/issues of employees are intimated to all employees through issue of circulars, pamphlets in vernacular language and through the press and media.

(e) : Does not arise in view of the reply given to part (c) and (d) above.